

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10095 of 2018

[Arising out of Order-in-Original/Appeal No OIA-VAD-EXCUS-002-APP-467-2017-18 dated 29.09.2017 passed by Commissioner (Appeal) of Central Excise & ST, Vadodara]

J P Extrusion Tech Limited

.... Appellant

Plot No.1701, GIDC, Ankleshwar,
Bharuch, Gujarat

VERSUS

Commissioner of Central Excise & ST, Bharuch Respondent

R K Casta Second Floor, Corporate House, Station
Road, Bharuch, Gujarat-392001

APPEARANCE :

Shri A Banerjee, Advocate for the Appellant

Shri R K Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/11261 / 2020

DATE OF HEARING/ DECISION : 13.10.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Shri A Banerjee, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seek withdrawal of appeal.

3. Shri R K Bhashkar, learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**